

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1265, 1286 & 1287 OF 2018 IN
DFR NO. 3304 OF 2018 &
IA NO. 1240 OF 2018

Dated: 17th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Airkonnect Networks Pvt. Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Kiran Singh
Mr. Amit Nagar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-1

ORDER

(IA No. 1286 of 2018 – for leave to file appeal)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, IA No. 1286 of 2018 (Application for leave to file appeal) is allowed. The application is disposed of.

ORDER

(IA No. 1265 of 2018 – for early hearing)
(IA No. 1240 of 2018 – for urgent hearing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the applications, IA No. 1265 of 2018 (Application for early hearing and IA No. 1240 of 2018 (Application for urgent listing) are allowed. The applications are disposed of.

ORDER
(IA No. 1287 of 2018 – for delay in filing)

Issue notice to the 2nd respondent returnable on 10.10.2018. Dasti, in addition, is permitted. Mr. Buddy A. Ranganadhan, learned counsel takes notice on behalf of respondent no.1.

List the matter on **10.10.2018**. Meanwhile reply, if any, may be filed with advance copy to the other side.

(S.D. Dubey)
Technical Member

mk/tpd

(Justice Manjula Chellur)
Chairperson